

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3906/2020**

This the 15<sup>th</sup> day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Hirlal Ahmed Bhat s/o Ab., Rehman Bhat, r/o Marbal Chadoora, Budgam.

.....Applicants

(Advocate:- None )

**Versus**

1. State of Jammu & Kashmir through Commissioner cum Secretary to Govt. Health and Medical Education Department, Civil Secretariat, Srinagar.
2. Director Health Service s, Kashmir Srinagar.
3. Principal Government Medical College, Srinagar.

.....Respondents

**O R D E R[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference.

2. Even on the last dates of hearing i.e. 12.2.2021 & 11.3.2021, nobody had joined the video conference on behalf of the applicant and



the case was listed today i.e., 15.03.2021 for appearance of applicants. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed in default for non-appearance of applicant.



**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

**KKS**